

The Growth Centres would be endowed with necessary infrastructural facilities particularly in respect of power, water, telecommunication and banking etc. for attracting industries to backward areas. Each Growth Centre would be developed at a cost of approximately Rs. 25-30 crores.

This Scheme will be implemented during the VIII Plan Period.

#### Production of Mango Pulp

1615. DR. YELAMANCHILI SIVAJI: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) the quantity of Mango pulp produced per annum and how much of it is consumed within the country and how much is exported; and

(b) what is its value thereof, year-wise, details for the last three years?

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI GIRIDHAR GOMANGO): (a) and (b) A statement is laid on the table of the House. (See Appendix CLIX, Annexure No. 44).

#### Welfare Schemes in public sector units

1616. SHRI SUNIL BASU RAY: Will the PRIME MINISTER be pleased to state:

(a) whether Government are aware of the fact that welfare schemes in the public sector units are proposed to be withdrawn; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI P. K. THUNGON): (a) No, Sir,

(b) Does not arise.

#### Death of a Girl NCC Cadet at NCC Camp Raipur, Dehradun

1617. SHRI GURUDAS DAS GUPTA:

SHRIMATI KAMLA SINHA:

Will the Minister of DEFENCE be pleased to state:

(a) whether a girl cadet of NCC expired during the NCC Camp held at Raipur (Dehradun) in Uttar Pradesh in June, 1991;

(b) what was the cause of death of the said girl cadet;

(c) whether any inquiry was held to fix the responsibility of the death of the girl Cadet, if so, the details thereof;

(d) whether the girl Cadet was not provided medical aid during her illness, as there was no medical cover available to the Cadet in the camp;

(e) whether the father of the Girl Cadet was given wrong information about the place of the camp and that he was not provided any facility by the NCC organisation to carry the dead body of the girl Cadet to her home town;

(f) whether the NCC organisation took the girl Cadet to the Camp concerned without proper consent of the parents regarding the place and the duration of the camp; and

(g) what remedial steps are proposed to be taken by Government in the matter?

THE MINISTER OF DEFENCE (SHRI SHARAD PAWAR): (a) Yes, Sir.

(b) No specific cause of death stands established as the post-mortem examination was dispensed with by the Addl. District Magistrate on the specific request of the father of the deceased. The girl had about of vomiting prior to being treated.

(c) The Court of Inquiry found that the deceased Girl Cadet was properly attended by a lady-part-time NCC Officer and was rendered first aid.

(d) The Cadet was shifted to Medical Inspection Room where she was attended

to by a Nursing Assistant. The Medical Inspection Room was functional and adequately stocked with necessary medicines.

(e) to (g) Information is being collected and will be placed on the Table of the House.

#### Approach Paper to the Eighth Plan

1618. SHRI T. CHANDRASEKHAR REDDY:

CHOWDHRY HARI SINGH:

Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether the Approach Paper to the Eighth Plan is proposed to be revised in the light of the current economic conditions of the country;

(b) if so, the sectors proposed to be stressed in the Plan and the investments proposed for the same; and

(c) by when is the Eighth Plan likely to be finalized?

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI H. R. BHARDWAJ): (a) The Eighth Five Year Plan will be finalised keeping in view the current economic situation in the country.

(b) Sectoral priorities and the related investments/outlays are under finalisation and will be included in the Eighth Plan document.

(c) The Plan is likely to be finalised before the end of March, 1992.

#### Amount Earmarked for irrigation and Food control

1619. SHRI R. T. GOPALAN: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) the amount earmarked for irrigation and flood control during the Eighth Plan period;

(b) the number of major and medium irrigation projects proposed to be executed during the Eighth Plan period; and

(c) the States and the Union Territories where these projects are proposed to be executed?

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI H. R. BHARDWAJ): (a) to (c) The Eighth Five Year Plan is yet to be finalised.

#### Order of Bombay High Court on M/s. Hoechst case

1620. DR. RATNAKAR PANDEY:

SHRI RAJNI RANJAN SAHU:

SHRI DHULESHWAR MEENA:

Will the PRIME MINISTER be pleased to refer to answer to Starred Question 120 given in the Rajya Sabha on the 4th March, 1991 and state:

(a) when did M/s. Hoechst file a writ petition in Bombay High Court;

(b) whether it is a fact that Court passed some order on the last hearing; and

(c) if so, the date of the last hearing and the order of High Court?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI CHINTA MOHAN): (a) M/s. Hoechst India Ltd., filed the Writ Petition in Bombay High Court in September, 1990.

(b) and (c) The Bombay High Court passed the order on 8th March, 1991. The Bombay High Court allowed M/s. Hoechst India Ltd. to withdraw the petition and framed a time bound programme under which the Government would hear the company and pass a speaking order.